

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 220 OF 2018**

**Dated: 4<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Jhajjar KT Transco Limited**

**...Appellant(s)**

**Vs.**

**Haryana Electricity Regulatory Commission  
& Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Poonam Verma  
Ms. Abiha Baidi  
Mr. Tarul Sharma

Counsel for the Respondent(s) : Ms. Saroj Bala  
Mr. Pranav Sarthi for R-2

**ORDER**

We have heard learned counsel for the appellant.

***Admit.*** Ms. Saroj Bala, learned counsel, seeks four weeks time to file reply. Time is granted. Learned counsel for the respondents may file reply on or before 03.10.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 22.10.2018 with advance copy to the other side.

List the matter on **29.10.2018.**

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**